

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Service Tax Appeal No. 51585 of 2019

(Arising out of Order-in-Appeal No. 318(CRM/ST/JDR/2019 dated 2.4.2019 passed by the Commissioner (Appeals), Central Excise, Central Goods & Service Tax, Jodhpur)

Dinesh Chandra Dubey

Appellant

11, Fatehpura Bedla Road,
Udaipur (Raj.)-313001.

Versus

**Commissioner (Appeals), Central Goods &
Service Tax, Excise & Customs, Udaipur**

Respondent

142-B, Hiran Magri,
Sector-11, Udaipur (Raj.)-313002.

Appearance

Ms. Kainaat, Advocate

- for the appellant

Shri Y. Singh, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 13.02.2020

Final Order No.50279/2020

Archana Wadhwa :

The appellant's Counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge

certificate is not issued for the dispute pertaining to this appeal.

Appeal dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM